

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 876 OF 2018 IN
APPEAL NO. 187 OF 2018

Dated: 6th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.	Appellant(s)
Versus		
GVK Power (Goindwal Sahib) Limited & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Ameya Vikram Mishra
Ms. Catherine Ayamore for R-1

Mr. Sakesh Kumar for R-2

ORDER

Heard learned counsel for Appellant and Respondents. This appeal arises out of the interim direction passed by Respondent Commission. Since the main petition is posted for final argument on 11-12-2018, it would be just and proper to await the order of Commission on merits. We make it clear that all issues are kept open including the surface transportation which is the subject matter of this appeal.

Both the parties shall make all endeavours to complete the arguments without adjournment.

List the stay application for further hearing on **21-1-2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson